

Indian Registration (Kerala Amendment) Act, 1958

2 of 1959

CONTENTS

- 1. Short Title, Extent And Commencement
- 2. <u>Repeal</u>

3. Amendment Of Section 69

Indian Registration (Kerala Amendment) Act, 1958

2 of 1959

AN ACT to amend the Indian RegislationAct, 1908, in its application to the State of Kerala WHEREAS it is expedient to amend the Indian Registration Act, 1908, in its application to the State of Kerala; BE it enacted in the Ninth Year of the Republic of India as follows:-

<u>1.</u> Short Title, Extent And Commencement :-

(1) This Act may be called the Indian Registration (Kerala Amendment) Act, 1958.

(2) It extends to the whole of the State of Kerala

(3) It shall come into force on such date as the Government may, by notification in the Gazette, appoint.

2. Repeal :-

(1) The Indian Registration (Madras Amendment) Act, 1952 (Madras Act XVII of 1952), as in force in the Malabardistrict referred to in sub-section (2) of section 5 of the State Reorganisation Act, 1956, is hereby repealed and section 23-B inserted by the said Act in the Indian Registration Act, 1908 (Central Act XVI of 1908) (hereinafter referred to as the principal Act), shall be omitted.

(2) The Indian Registration (Travancore-Cochin, Amendment) Act, 1952 (Act XXV of 1952), is hereby repealed and clause (bb) of subsection (1) of section 69 of the principal Act inserted by the said Act, shall be omitted.

3. Amendment Of Section 69 :-

After clause (b) of sub-section (1) of section 69 of the principal Act, the following clause shall be inserted, namely:-

"(bb) providing for the grant of licences to document writers, the revocation of such licences the terms and conditions subject to which and the authority by whom such licences shall be granted and generally for all purposes connected with the writing of documents to be presented for registration."